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THE HIGH COURT OF MADHYA PRADESH M.Cr.C. No.38787/2021

Rajkumar vs. State of MP

Through Video Conferencing.

Gwalior, Dated: 05-08-2021

Shri Rameshwar Rawat, Counsel for the applicant.

Shri C.P. Singh, Counsel for the State.

Case diary is available.

This first application under Section 439 of Cr.P.C. has been

filed for grant of bail.

The applicant has been arrested on 04.07.2021 in connection

with Crime No.144/2021 registered at Police Station Physical Distt.

Shivpuri for offence under Section 8/21 of NDPS Act.

In view of the fact that 12 gm of smack was seized from the

possession of applicant, the counsel for the applicant seeks

permission of this Court to withdraw this application.

It is, accordingly, dismissed as withdrawn.

(G.S. Ahluwalia)
Judge

Aman